

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5034
ANSWERED ON:25.04.2013
ELECTORAL REFORMS
Roy Shri Nripendra Nath

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission of India has submitted its suggestions on electoral reforms in the country;
- (b) if so, the salient features of the suggestions and the further steps being taken thereon;
- (c) whether the amendment to the People's Representation Act particularly on disqualification of candidates with criminal records is also under consideration; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) : The 20th Law Commission was requested to submit concrete suggestions on electoral reforms within three months from 16th January, 2013. However, the Commission has informed that recommendations on electoral reforms would require extensive consultations within the Law Commission, other stakeholders including Election Commission and Political Parties. The Law Commission has started deliberation on the issue and are likely to submit their suggestions to Government soon.

(b)to (d): Do not arise.